

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504

Appeal No- 852/252/ND/2019

IN THE MATTER OF:

Income Tax Officer Ward 20(1)

V/s.

ROC & Ors. (M/s Prityksha Builders and Developers Pvt Ltd)

....Applicant

....Respondent

SECTION

U/s 252

Order delivered on 12.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr Zoheb Hossain & Mr Parth Semwal, Sr. & Jr. Standing
Counsel for IT


For the Respondent :

ORDER

Ld. Counsel appearing for the appellant submits that he has filed the substituted notice. On perusal of the same, we notice that notice was published in the Newspapers (one in English and other in Hindi) on 17.07.2021, in which the name of the respondent appears at Serial no. 5 and the next date of appearance of the respondent was on 07.08.2021.

None appeared on behalf of respondents except ROC. All the respondents except RoC are proceeded ex-parte. List the matter on **23.08.2021**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)